

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 416
IB/163/ND/2024

IN THE MATTER OF:

Sun Renewable Energy Services Private Limited ... Applicant

Under Section 59 (IBC).

Order delivered on 29.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON’BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON’BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC and submitted that they served a copy of the application to ROC as well as IBBI and proof of service has been filed, however, it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **20.05.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**